Central Administrative Tribunal Madras Bench

OA 310/00034/2020

Dated Wednesday the 8th day of January Two Thousand Twenty

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

J. Anbudoss No. 277/4, Type II Qrts., CFA Aruvankadu – 643 202 Nilgiris, Tamil Nadu

....Applicant

By Advocate M/s. K. Nithyashree

Vs

1. Union of India
Rep. By the Director General
Quality Assurance
Ministry of Defence
Department of Defence Production
H-Block, DHQ (PO)
New Delhi – 110 011.

2. The Senior Quality Assurance Officer SQAE(ME), Cordite Factory Campus Aruvankadu – 643 202 Nilgiris District, Tamil Nadu.

....Respondents

By Advocate Mr. J. Vasu

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "i. To direct the respondents to consider and pass orders on applicant's representations dated November, 2017 and 19.12.2019 by promoting the applicant to the post of Labour (SK) w.e.f. 19.01.1996 and MCM w.e.f. 01.10.2014 with all consequential benefits including revision of seniority and promotions, arrears of pay and allowances, etc.,
- ii. To award costs, and pass such further and other orders"
- 2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was originally appointed as GC Orderly which was re-designated as Labour Unskilled. His next avenue of promotion was to the post of Labour Skilled for which he cleared trade test during the year December 1995 itself, but he was not promoted citing qualifying service of three years in the post of Labour unskilled. Whereas several similarly placed persons were promoted to the post of Labour Skilled even without the qualifying service of three years in the post of Labour Unskilled and the same was denied to the applicant. In this regard the applicant made representation to the respondents produced as Annexure A4 and reminder Annexure A5 which are pending with the respondents He submits that the applicant will be satisfied if his for consideration. representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

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- 3. Mr. J. Vasu takes notice for the respondents.
- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A4 representation of the applicant dated November 2017 and Annexure A5 reminder dt. 19.12.2019 in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.
- 5. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) 08.01.2020 Member (J)
AS